



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Mar/202122/16

DATED: 31/03/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Mar/202122/16 dated 31/03/2022 of Norms Committee - I for the year 2021-22 was held on 31/03/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Santosh Dubey, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
3	SK BHATNAGAR, Technical Authority	Technical Consultant, DGFT
4	vishan agrawal, Technical Authority	Technical Consultant, DGFT
5	Kanwalinder Sodhi, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected

Party Name	DINEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000723AM21
RA File Number	052304000286 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has filed the application without any documents/annexures. However, in this regard, a DL was issued to the applicant on 05.10.2021 and subsequent reminders dated 20.10.2021 & 04.11.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case. Case is rejected.	

Case No.	2 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00206323AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. It is also not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. Case is rejected.	

Case No.	3 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00356419AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. It is also not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email.

Case is rejected.

Case No.	4 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00206630AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. It is also not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email.

Case is rejected.

Case No.	5 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00211368AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. It is also not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal

and also to intimate the applicant through email.

Case is rejected.

Case No.	6 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000727AM21
RA File Number	072404000223 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has filed the application without any documents/annexures. However, in this regard, a DL was issued to the applicant on 06.12.2021 and subsequent reminders dated 21.12.2021 & 05.01.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case. Case is rejected.	

Case No.	7 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00021357AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0310838632 dated 01.10.2020. Further, it was noted that the said AA was already approved by NC in its Meeting dated 28.09.2021. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	8 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SKODA AUTO VOLKSWAGEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000228AM11
RA File Number	312404000033 AM11

Licence No and Date	3110043395/26/05/2010
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the subject Advance Authorization was considered by the NC in its meeting dated 24.05.2021 wherein it was decided to ask the applicant to submit all the relevant documents. In this regard, a deficiency letter was issued to the applicant on 15.05.2021. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	9 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	IHD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00362371AM22
RA File Number	NA
Licence No and Date	0410160893/10/08/2015
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents regarding AA No. 0410160893 dated 10.08.2015. However, AA No. 0410160893 dated 10.08.2015 is deficient and the applicant has not yet submitted the reply of deficiency letter dated 23.04.2021 through DGFT's IT Portal. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No. 0410160893 dated 10.08.2015. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. Case is rejected.	

Case No.	10 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	IHD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000761AM19
RA File Number	042404000096 AM16
Licence No and Date	0410160893/10/08/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 followed by reminder dated 02.03.2022 was issued to the applicant for providing complete information. In	

this regard, final reminder letter was also issued on 16.03.2022 to the applicant. Further, it was also noted that the applicant has filed a fresh application (HQRNORMAPPLY00362371AM22) against the subject AA Number. Therefore, the Committee decided to send a letter to the applicant for submitting the reply of deficiency letter by following the due procedure on DGFT's IT Portal.

Case is deferred.

Case No.	11 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000738AM19
RA File Number	072404000431 AM16
Licence No and Date	0710109654/15/04/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 followed by reminder dated 02.03.2022 were issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.03.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	12 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 26.11.2021 & 03.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	13 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000414AM17
RA File Number	039504000292 AM17
Licence No and Date	0310807493/31/08/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 05.11.2021 & 07.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	14 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000114AM18
RA File Number	039404000636 AM17
Licence No and Date	0310808413/17/10/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.12.2021 & 02.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	15 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000726AM19
RA File Number	072404000345 AM17
Licence No and Date	0710111001/19/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 25.11.2021 & 07.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	16 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000727AM19
RA File Number	072404000346 AM17
Licence No and Date	0710111002/19/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 09.11.2021, 02.12.2021 & 02.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	17 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000723AM19
RA File Number	072404000343 AM17
Licence No and Date	0710110999/19/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 25.11.2021 & 07.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	18 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000746AM19
RA File Number	332404000007 AM17
Licence No and Date	3310030377/03/03/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder** to the applicant for furnishing the complete application within 15days.

Case is deferred.

Case No.	19 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000747AM19
RA File Number	332404000007 AM18
Licence No and Date	3310030410/01/11/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15 days.	
Case is deferred.	

Case No.	20 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KERN-LIEBERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000594AM19
RA File Number	072404000219 AM18
Licence No and Date	0710112617/02/01/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15 days.	
Case is deferred.	

Case No.	21 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000477AM19
RA File Number	072404000073 AM19
Licence No and Date	0710113487/26/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	22 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000508AM19
RA File Number	092404000171 AM19
Licence No and Date	0910066472/18/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.11.2021 & 03.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	23 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000520AM19
RA File Number	072404000111 AM19
Licence No and Date	0710113701/08/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME received vide email dated 31.03.2022 as under: 1. The quantity of relevant import items may be allowed as per GN-4.	

RA concerned may take further necessary action as per the decision of NC.

Case No.	24 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000570AM19
RA File Number	039504000370 AM19
Licence No and Date	0310823290/27/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021 & 23.10.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	25 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000537AM19
RA File Number	072404000117 AM19
Licence No and Date	0710113773/27/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	26 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000582AM19
RA File Number	072404000180 AM19

Licence No and Date	0710114029/17/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	27 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000595AM19
RA File Number	092404000340 AM19
Licence No and Date	0910066870/16/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 18.11.2021 & 24.11.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	28 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000599AM19
RA File Number	072404000176 AM19
Licence No and Date	0710114150/19/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	29 / NC/1/MEET/Mar/202122/16
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Case Status	Case Rejected
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000612AM19
RA File Number	092404000428 AM19
Licence No and Date	0910066924/29/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021 & 23.10.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	30 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000605AM19
RA File Number	039404000761 AM19
Licence No and Date	0310825380/04/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	31 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000636AM19
RA File Number	072404000240 AM19
Licence No and Date	0710114398/11/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-	

3) on 02.12.2021 & 03.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	32 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000639AM19
RA File Number	039404000864 AM19
Licence No and Date	0310826376/15/01/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.12.2021 & 02.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred	

Case No.	33 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days.	
Case is deferred.	

Case No.	34 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000668AM19

RA File Number	652404000005 AM19
Licence No and Date	6510000024/18/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	35 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000776AM19
RA File Number	042404000252 AM19
Licence No and Date	0410165223/19/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021, 23.10.2021, 09.12.2021 & 24.12.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	36 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000793AM19
RA File Number	052404000713 AM19
Licence No and Date	0510409941/14/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	37 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000802AM19
RA File Number	072404000302 AM19
Licence No and Date	0710114707/26/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME received vide email dated 31.03.2022 as under: 1. The quantity of relevant import items may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.	

Case No.	38 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000802AM19
RA File Number	072404000302 AM19
Licence No and Date	0710114707/26/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject Advance Authorization is already approved at Sl. No. 37 in the minutes. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	39 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VEELINE MEDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000010AM20
RA File Number	022404000003 AM20
Licence No and Date	0210209114/16/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.11.2021 followed by reminders dated 09.12.2021, 24.12.2021, 26.02.2022 & 13.03.2022 were issued to the applicant	

for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000014AM20
RA File Number	039504001354 AM19
Licence No and Date	0310828481/23/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 12.11.2020, 06.05.2021, 17.09.2021 & 02.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	41 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HEURTEY PETROCHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000051AM20
RA File Number	342404000059 AM20
Licence No and Date	3410045150/17/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 04.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	42 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TIAGO CHEM
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000068AM20

RA File Number	342404000075 AM20
Licence No and Date	3410045178/30/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Blank size and weight. 2. Manufacturing process with step-wise wastage. 3. Per unit weight of export product. Case is deferred.	

Case No.	43 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 13.08.2021, 06.09.2021, 17.09.2021, 17.12.2021 & 03.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	44 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000099AM20
RA File Number	332404000012 AM20
Licence No and Date	3310030557/25/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, it was noted that the applicant had not submitted the reply against the DL issued online instead they had opened a new file which was not relevant to the reply. Therefore, the Committee decided to reject the case and also to intimate the applicant through email.	

Case is rejected.

Case No.	45 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000109AM20
RA File Number	318304000050 AM20
Licence No and Date	3110067460/01/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021& 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	46 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000113AM20
RA File Number	072404000081 AM20
Licence No and Date	0710115134/05/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021& 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	47 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ANSTECH
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000121AM20
RA File Number	342404000127 AM20

Licence No and Date	3410045281/15/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	48 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DYNA FORCE HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000128AM20
RA File Number	318304000067 AM20
Licence No and Date	3110067484/25/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	49 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000140AM20
RA File Number	042404000079 AM20
Licence No and Date	0410165942/07/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021& 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	

RA may take suitable consequential action accordingly.

Case No.	50 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000158AM20
RA File Number	332404000017 AM20
Licence No and Date	3310030578/27/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DPIIT on 26.08.2021, 14.09.2021, 24.11.2021 & 29.11.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	51 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000178AM20
RA File Number	052404000338 AM20
Licence No and Date	0510411950/25/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021& 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	52 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM REVIW00276106AM22
RA File Number	039404000480 AM20
Licence No and	0310831805/25/09/2019

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	53 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000179AM20
RA File Number	052404000340 AM20
Licence No and Date	0510411951/25/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	54 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FERRUM EXTREME ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000187AM20
RA File Number	052304000265 AM20
Licence No and Date	0510412040/07/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (TEC-3) on 03.02.2022 & 29.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	55 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000189AM20
RA File Number	039504000681 AM20
Licence No and Date	0310832116/10/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 14.09.2021 & 15.11.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	56 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000190AM20
RA File Number	039504000655 AM20
Licence No and Date	0310832159/11/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 26.08.2021, 14.09.2021 & 03.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	57 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	JAMES ROBINSON LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000582AM21
RA File Number	092404000279 AM20
Licence No and Date	0910068104/16/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021& 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	

RA may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000199AM20
RA File Number	052304000283 AM20
Licence No and Date	0510412171/17/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	59 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NIDEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000200AM20
RA File Number	052404000403 AM20
Licence No and Date	0510412197/21/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	60 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000206AM20
RA File Number	072404000154 AM20
Licence No and Date	0710115616/28/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	61 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000207AM20
RA File Number	072404000164 AM20
Licence No and Date	0710115617/29/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 18.10.2021 followed by reminders dated 02.11.2021, 17.11.2021, 09.12.2021 & 24.12.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	62 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000208AM20
RA File Number	072404000156 AM20
Licence No and Date	0710115619/29/10/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME:

1. Net content of Sl. No. 1 of import in the export product and wastage sought.

Case is deferred.

Case No.	63 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	64 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000216AM20
RA File Number	092404000409 AM20
Licence No and Date	0910068185/14/11/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 05.10.2021 followed by reminders dated 20.10.2021 & 04.11.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

and Date	
HQ File Number	018005000220AM20
RA File Number	052404000462 AM20
Licence No and Date	0510412549/19/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021& 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	66 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000228AM20
RA File Number	052404000499 AM20
Licence No and Date	0510412651/26/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	67 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000233AM20
RA File Number	052404000513 AM20
Licence No and Date	0510412724/29/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021& 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the	

case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly

Case No.	68 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000244AM20
RA File Number	262404000012 AM20
Licence No and Date	2610012887/04/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	69 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000261AM20
RA File Number	052404000572 AM20
Licence No and Date	0510412958/18/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021& 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	70 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000263AM20

RA File Number	039504000907 AM20
Licence No and Date	0310833550/19/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter has been received. Therefore, the Committee decided to forward the applicant's reply to concerned TE for examination & comments. Case is deferred.	

Case No.	71 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000278AM20
RA File Number	318304000128 AM20
Licence No and Date	3110067645/31/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	72 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000282AM20
RA File Number	052304000378 AM20
Licence No and Date	0510413181/02/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of DPIIT vide U. O. No. P-47011/60/2019-TSW dated 01.02.2022: 1. As per AA, there are 15 export items, whereas details have been given only for export items at Sl. No. 1, 2 & 10 to 15 and the same may be clarified.	

2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Detailed calculations for the quantity of welding strips required for overlay (Sl. No. 6) supported by overlay areas and thicknesses.

The case stands deferred.

Case No.	73 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000283AM20
RA File Number	318304000132 AM20
Licence No and Date	3110067650/07/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 04.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	74 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000289AM20
RA File Number	332404000031 AM20
Licence No and Date	3310030641/13/01/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder** to the applicant for furnishing the complete application within 15days.

Case is deferred.

Case No.	75 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000303AM20
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021& 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	76 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000311AM20
RA File Number	052304000359 AM20
Licence No and Date	0510413478/29/01/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder** to the applicant for furnishing the complete application within 15days.

Case is deferred.

Case No.	77 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected

Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000325AM20
RA File Number	039504001062 AM20
Licence No and Date	0310834668/06/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021& 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	78 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000335AM20
RA File Number	052304000434 AM20
Licence No and Date	0510413570/10/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021 & 23.10.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	79 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000336AM20
RA File Number	052304000435 AM20
Licence No and Date	0510413571/10/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021	

followed by reminders dated 08.10.2021 & 23.10.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	80 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000327AM20
RA File Number	052304000426 AM20
Licence No and Date	0510413542/10/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021 & 23.10.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	81 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000328AM20
RA File Number	052304000427 AM20
Licence No and Date	0510413543/10/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021 & 23.10.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	82 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000333AM20
RA File Number	052304000429 AM20
Licence No and Date	0510413567/10/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 26.08.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	83 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000334AM20
RA File Number	052304000433 AM20
Licence No and Date	0510413568/10/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021 & 23.10.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly	

Case No.	84 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000348AM20
RA File Number	052304000424 AM20
Licence No and Date	0510413679/21/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the	

case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	85 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000587AM21
RA File Number	052404000744 AM20
Licence No and Date	0510413777/03/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021& 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	86 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000363AM20
RA File Number	042404000195 AM20
Licence No and Date	0410166600/09/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021& 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	87 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000364AM20

RA File Number	039504001160 AM20
Licence No and Date	0310835306/09/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021& 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	88 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	HONDA TRADING CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000367AM20
RA File Number	052304000449 AM20
Licence No and Date	0510413853/12/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021& 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	89 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000372AM20
RA File Number	072404000287 AM20
Licence No and Date	0710116245/12/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-3) on 05.11.2021 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	90 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SHREE LAXMI GLASSTECH
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000373AM20
RA File Number	132404000207 AM20
Licence No and Date	1310049548/13/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	91 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000382AM21
RA File Number	522404000083 AM20
Licence No and Date	5210043372/04/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 04.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	92 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000384AM21
RA File Number	042404000002 AM21
Licence No and Date	0410166662/08/04/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to MSME on 04.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	93 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000398AM21
RA File Number	072404000016 AM21
Licence No and Date	0710116365/23/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	94 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000425AM21
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred	

Case No.	95 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VENUS SAFETY & HEALTH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	018005000458AM21
RA File Number	039504000090 AM21
Licence No and Date	0310836278/20/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2021 followed by reminders dated 12.02.2022, 04.03.2022 & 19.03.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	96 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000466AM21
RA File Number	039504000085 AM21
Licence No and Date	0310836383/26/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 06.05.2021 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.	

Case No.	97 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HEURTEY PETROCHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000460AM21
RA File Number	342404000042 AM21
Licence No and Date	3410046093/26/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.03.2021 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.	

Case No.	98 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 24.01.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	99 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000470AM21
RA File Number	342404000049 AM21
Licence No and Date	3410046107/29/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	100 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000476AM21
RA File Number	042404000036 AM21
Licence No and Date	0410166809/10/06/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-3) on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	101 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000477AM21
RA File Number	052304000045 AM21
Licence No and Date	0510414366/10/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 20.12.2021 followed by reminders dated 04.01.2022 & 19.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	102 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000478AM21
RA File Number	102404000018 AM21
Licence No and Date	1010060538/11/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 17.09.2021, 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	103 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	018005000479AM21
RA File Number	318304000012 AM21
Licence No and Date	3110067753/11/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	104 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000480AM21
RA File Number	052304000047 AM21
Licence No and Date	0510414386/12/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 26.08.2021, 06.09.2021, 03.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	105 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000481AM21
RA File Number	052304000049 AM21
Licence No and Date	0510414387/12/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by DPIIT vide U. O. No. P-47011/60/2019-TSW dated 01.02.2022. The matter was deliberated in the meeting and the Committee decided to take opinion of Consultant (Tech-3) in this matter. Case is deferred.	

Case No.	106 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000487AM21
RA File Number	052304000055 AM21
Licence No and Date	0510414402/15/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by DPIIT vide U. O. No. P-47011/60/2019-TSW dated 01.02.2022. The matter was deliberated in the meeting and the Committee decided to take opinion of Consultant (Tech-3) in this matter. Case is deferred.	

Case No.	107 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	WELLCARE OIL TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000584AM21
RA File Number	052404000109 AM21
Licence No and Date	0510414463/22/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 24.01.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	108 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000492AM21
RA File Number	039504000161 AM21
Licence No and Date	0310836794/22/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI	

on 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	109 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000500AM21
RA File Number	082404000076 AM21
Licence No and Date	0810148023/30/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	110 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	ONASSIS AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000502AM21
RA File Number	052404000152 AM21
Licence No and Date	0510414546/03/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	111 / NC/1/MEET/Mar/202122/16
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Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000508AM21
RA File Number	039504000219 AM21
Licence No and Date	0310837101/09/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 14.10.2021, 24.11.2021 & 03.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	112 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000507AM21
RA File Number	039504000220 AM21
Licence No and Date	0310837100/09/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	113 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000519AM21
RA File Number	039504000147 AM21
Licence No and Date	0310837144/13/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 31.01.2022 followed by reminders dated 15.02.2022 & 02.03.2022 were issued to the applicant for providing complete	

information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	114 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000522AM21
RA File Number	082404000094 AM21
Licence No and Date	0810148164/20/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	115 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000532AM21
RA File Number	052404000186 AM21
Licence No and Date	0510414670/21/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	116 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000533AM21
RA File Number	052404000181 AM21
Licence No and Date	0510414671/21/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	117 / NC/1/MEET/Mar/202122/16																											
Case Status	Case Approved																											
Party Name	I-TECH PLAST INDIA PRIVATE LIMITED																											
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022																											
HQ File Number	018005000537AM21																											
RA File Number	039404000256 AM21																											
Licence No and Date	0310837308/22/07/2020																											
Norms Committee Decision:																												
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) as under:																												
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Export Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td rowspan="3">84509010</td><td rowspan="3">Plastic Housing B Assembly With Micro Switch For Washing Machine</td><td rowspan="3">320000 Number</td><td>1</td><td>39021000</td><td>HOSTACOM M4 N01 L303612</td><td>5% wastage allowed</td></tr><tr><td>2</td><td>40051000</td><td>SANTOPRENE -111-45- Black.</td><td>5% wastage allowed</td></tr><tr><td>3</td><td>85365090</td><td>SWITCH miniature D41X</td><td>Net to net basis</td></tr></table>							ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity	84509010	Plastic Housing B Assembly With Micro Switch For Washing Machine	320000 Number	1	39021000	HOSTACOM M4 N01 L303612	5% wastage allowed	2	40051000	SANTOPRENE -111-45- Black.	5% wastage allowed	3	85365090	SWITCH miniature D41X	Net to net basis
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity																						
84509010	Plastic Housing B Assembly With Micro Switch For Washing Machine	320000 Number	1	39021000	HOSTACOM M4 N01 L303612	5% wastage allowed																						
			2	40051000	SANTOPRENE -111-45- Black.	5% wastage allowed																						
			3	85365090	SWITCH miniature D41X	Net to net basis																						
Note:																												
1. The description of export item may be amended as “Plastic Housing B Assembly With Micro Switch For Washing Machine”.																												

2. The applicant should import item at Sl. No. 2 with relevant specification.

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000539AM21
RA File Number	052304000096 AM21
Licence No and Date	0510414734/27/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	119 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000542AM21
RA File Number	042404000057 AM21
Licence No and Date	0410166921/28/07/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (Tech-1) as under: 1. The quantity of import items at Sl. No. 18 to 21, 23 to 26, 28 to 72, 86 to 100, 102 & 105 to 108 may be allowed as per GN-4. 2. The quantity of rest of the import items may be allowed as applied for. Note: The words "Weight per blade should not be less than 17,420Kgs" may be added in the description of export item. RA concerned may take suitable consequential action accordingly.	

Case No.	120 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred

Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000543AM21
RA File Number	052304000107 AM21
Licence No and Date	0510414771/30/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.10.2021, 03.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	121 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	FABTECH PROJECTS AND ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000550AM21
RA File Number	318304000038 AM21
Licence No and Date	3110067812/11/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	122 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DANIEL MEASUREMENT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000553AM21
RA File Number	342404000117 AM21
Licence No and Date	3410046279/11/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete	

information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	123 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000556AM21
RA File Number	318304000043 AM21
Licence No and Date	3110067819/13/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	124 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000612AM21
RA File Number	318304000042 AM21
Licence No and Date	3110067818/13/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	125 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	RADISH TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	018005000559AM21
RA File Number	062404000031 AM21
Licence No and Date	0610039581/18/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	126 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000562AM21
RA File Number	342404000128 AM21
Licence No and Date	3410046299/19/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. Case is deferred.	

Case No.	127 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000560AM21
RA File Number	042404000066 AM21
Licence No and Date	0410166966/19/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days.	

Case is deferred.

Case No.	128 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000567AM21
RA File Number	318304000050 AM21
Licence No and Date	3110067828/20/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	129 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000569AM21
RA File Number	092404000251 AM21
Licence No and Date	0910069073/20/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	130 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000570AM21
RA File Number	052304000134 AM21

Licence No and Date	0510414969/21/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly	

Case No.	131 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ADITYA AUTO COMPONENTS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000572AM21
RA File Number	072404000141 AM21
Licence No and Date	0710116924/24/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	132 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000575AM21
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (Tech-3) on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	133 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected

Party Name	INNOVATIVE OVERSEAS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000592AM21
RA File Number	052304000128 AM21
Licence No and Date	0510415078/01/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.08.2021 followed by reminders dated 20.08.2021 & 04.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	134 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000596AM21
RA File Number	039504000351 AM21
Licence No and Date	0310838115/07/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	135 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000597AM21
RA File Number	072404000156 AM21
Licence No and Date	0710116977/09/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on	

01.09.2021, 20.10.2021, 02.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	136 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	RAY INTERNATIONAL
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000607AM21
RA File Number	062404000030 AM21
Licence No and Date	0610039606/10/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	137 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	FREEDOM OPHTHALMIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000608AM21
RA File Number	042404000092 AM21
Licence No and Date	0410167059/11/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	138 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	018005000609AM21
RA File Number	052404000280 AM21
Licence No and Date	0510415187/11/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	139 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000614AM21
RA File Number	052304000177 AM21
Licence No and Date	0510415224/15/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	140 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000618AM21
RA File Number	052404000289 AM21
Licence No and Date	0510415237/17/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	

RA may take suitable consequential action accordingly.

Case No.	141 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000623AM21
RA File Number	052304000166 AM21
Licence No and Date	0510415251/18/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	142 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000624AM21
RA File Number	052404000271 AM21
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	143 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000625AM21
RA File Number	332404000012 AM21

Licence No and Date	3310030743/18/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	144 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000627AM21
RA File Number	039504000376 AM21
Licence No and Date	0310838403/21/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	145 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	BPE BIOTREE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000628AM21
RA File Number	072404000164 AM21
Licence No and Date	0710117046/22/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	146 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	SIRIA ELEMET PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000630AM21
RA File Number	052404000210 AM20
Licence No and Date	0510415290/23/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	147 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000643AM21
RA File Number	052304000205 AM21
Licence No and Date	0510415387/01/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	148 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	BPE BIOTREE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000645AM21
RA File Number	072404000171 AM21
Licence No and Date	0710117086/01/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	149 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000649AM21
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	150 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000650AM21
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 14.09.2021, 20.10.2021, 02.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	151 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000651AM21
RA File Number	072404000186 AM21
Licence No and Date	0710117091/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly	

Case No.	152 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000652AM21
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	153 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000653AM21
RA File Number	262404000007 AM21
Licence No and Date	2610012918/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete	

information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	154 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000657AM21
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	155 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000658AM21
RA File Number	052404000332 AM21
Licence No and Date	0510415444/08/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	156 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	018005000659AM21
RA File Number	052304000214 AM21
Licence No and Date	0510415447/08/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 25.10.2021, 15.11.2021, 07.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	157 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000660AM21
RA File Number	092404000374 AM21
Licence No and Date	0910069307/08/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	158 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000662AM21
RA File Number	052404000342 AM21
Licence No and Date	0510415461/09/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	159 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	ANSTECH
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000663AM21
RA File Number	342404000184 AM21
Licence No and Date	3410046464/09/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly	

Case No.	160 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000666AM21
RA File Number	039504000437 AM21
Licence No and Date	0310838883/14/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.09.2021, 20.10.2021, 02.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred	

Case No.	161 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000668AM21
RA File Number	042404000115 AM21
Licence No and Date	0410167169/16/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	162 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000669AM21
RA File Number	052304000235 AM21
Licence No and Date	0510415521/16/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 25.10.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	163 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000671AM21
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Case No.	164 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	NUCON AEROSPACE PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000674AM21
RA File Number	092404000369 AM21
Licence No and Date	0910069346/19/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	165 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000679AM21
RA File Number	072404000195 AM21
Licence No and Date	0710117162/21/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 26.08.2021, 22.09.2021 & 02.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	166 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AGRI PROCESS INNOVATIONS TECHNOLOGIES LLP
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000687AM21
RA File Number	072404000166 AM21
Licence No and Date	0710117170/22/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the	

case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	167 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ROTHERS ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000677AM21
RA File Number	318304000086 AM21
Licence No and Date	3110067900/22/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter has been received. Therefore, the Committee decided to forward the applicant's reply to concerned TE for examination & comments. Case is deferred.	

Case No.	168 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000681AM21
RA File Number	052304000243 AM21
Licence No and Date	0510415637/26/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of DPIIT vide U. O. No. P-47011/60/2019-TSW dated 01.02.2022 as under: 1. Quantities to import items at Sl. No. 2 to 5 in Nos. also in addition to their weights. 2. Following information for welding materials at Sl. No. 33 to 37. a. Weight of steel, which requires imported welding material, giving break-up of i. Steel Plates/ Sheets upto 30mm thickness. ii. Others e.g. Flanges, Pipes, Tubes, bars/Rods, Castings/Forging etc. iii. Steel Plates/ sheets more than 70mm thickness. iv. Steel Plates/ Sheets more than 30mm thickness and upto 70 mm thicknesses. b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.	

3. Difference in export item at Sl. No. 2 and import item at Sl. No. 39 supported by manufacturing operation undertaken of import item No. 39.

Case is deferred.

Case No.	169 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000682AM21
RA File Number	039504000405 AM21
Licence No and Date	0310839123/26/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 22.09.2021, 02.12.2021, 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	170 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000680AM21
RA File Number	052304000226 AM21
Licence No and Date	0510415636/26/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	171 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000690AM21

RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	172 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	PENTAPHOS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000692AM21
RA File Number	039504000459 AM21
Licence No and Date	0310839248/02/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2021 followed by reminders dated 29.07.2021 & 13.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	173 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NARENDRA EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000693AM21
RA File Number	052404000349 AM21
Licence No and Date	0510415716/03/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	174 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000697AM21
RA File Number	332404000016 AM21
Licence No and Date	3310030763/04/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	175 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000695AM21
RA File Number	039404000555 AM21
Licence No and Date	0310839311/04/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 09.11.2021, 30.11.2021, 03.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	176 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000696AM21
RA File Number	052304000261 AM21
Licence No and Date	0510415736/04/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted the comments given by DPIIT vide U. O. No. P-47011/60/2019-TSW dated 01.02.2022. The matter was deliberated in the meeting and the Committee decided to take opinion of Consultant (Tech-3) in this matter.

Case is deferred.

Case No.	177 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	WONJIN AUTOPARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000702AM21
RA File Number	042404000130 AM21
Licence No and Date	0410167239/05/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	178 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000704AM21
RA File Number	052304000269 AM21
Licence No and Date	0510415802/09/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 29.09.2021, 02.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	179 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AIRFINS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	018005000705AM21
RA File Number	318304000078 AM21
Licence No and Date	3110067917/10/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	180 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AIROIL FLAREGAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000714AM21
RA File Number	082404000285 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	181 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000713AM21
RA File Number	052404000422 AM21
Licence No and Date	0510415867/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	

RA may take suitable consequential action accordingly.

Case No.	182 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00359957AM22
RA File Number	NA
Licence No and Date	0710117268/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	183 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000708AM21
RA File Number	072404000208 AM21
Licence No and Date	0710117266/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 20.10.2021, 02.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	184 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000709AM21
RA File Number	072404000219 AM21
Licence No and	0710117267/12/11/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 20.10.2021, 02.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	185 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000711AM21
RA File Number	072404000190 AM21
Licence No and Date	0710117268/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	186 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000712AM21
RA File Number	052404000421 AM21
Licence No and Date	0510415866/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	187 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	CAPARO ENGINEERING INDIA LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000715AM21
RA File Number	112404000003 AM21
Licence No and Date	1110028749/13/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	188 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	CAPARO ENGINEERING INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000716AM21
RA File Number	112404000004 AM21
Licence No and Date	1110028750/13/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	189 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	CAPARO ENGINEERING INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000717AM21
RA File Number	112404000005 AM21
Licence No and Date	1110028751/13/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete	

information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly

Case No.	190 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000718AM21
RA File Number	092404000457 AM21
Licence No and Date	0910069485/13/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 24.11.2021, 03.12.2021 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	191 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000719AM21
RA File Number	092404000459 AM21
Licence No and Date	0910069486/13/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 24.11.2021, 03.12.2021 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	192 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000724AM21

RA File Number	052304000294 AM21
Licence No and Date	0510415975/24/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 25.10.2021, 24.11.2021 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	193 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000725AM21
RA File Number	052304000295 AM21
Licence No and Date	0510415977/24/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 25.10.2021, 24.11.2021 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	194 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	018005000726AM21
RA File Number	052404000442 AM21
Licence No and Date	0510415984/25/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.01.2022, 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	195 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred

Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00032736AM21
RA File Number	02AA04005656 AM21
Licence No and Date	0200000027/07/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter is being issued to the applicant to seek certain information. Therefore, the Committee decided to defer the case. Case is deferred.	

Case No.	196 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00033349AM21
RA File Number	02AA04005656 AM21
Licence No and Date	0211000022/08/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	197 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00035918AM21
RA File Number	31AA04003931 AM21
Licence No and Date	3111000016/10/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 14.10.2021, 03.12.2021 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

Case is deferred.

Case No.	198 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00036567AM21
RA File Number	34AA04001301 AM21
Licence No and Date	3411000006/11/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.11.2021 followed by reminders dated 17.12.2021 & 01.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	199 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00036827AM21
RA File Number	05AA04018220 AM21
Licence No and Date	0511000132/11/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	200 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00037989AM21
RA File Number	05AA04018682 AM21

Licence No and Date	0511000152/14/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	201 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00038854AM21
RA File Number	05AA04017869 AM21
Licence No and Date	0511000128/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.08.2021 followed by reminders dated 17.08.2021 & 01.09.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	202 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00039772AM21
RA File Number	02AA04006014 AM21
Licence No and Date	0211000045/16/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	203 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00040510AM21
RA File Number	31AA04004119 AM21
Licence No and Date	3111000020/17/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 24.11.2021, 03.12.2021 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	204 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00040522AM21
RA File Number	03AA04012024 AM21
Licence No and Date	0311000170/17/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	205 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00040547AM21
RA File Number	03AA04012872 AM21
Licence No and Date	0311000212/17/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant(SKB)	

on 24.01.2022 & 02.02.2022. However, no comments have been received as yet. The applicant has informed that the case is of self-ratification case and requested to allow on self-ratification basis. However, as per extant guidelines in respect of such cases, as per RMS rules, if any one of the conditions is satisfied, respective authorisation shall be marked by RMS for consideration by the concerned NC. Accordingly, the case has been marked to the NC. Hence, the Committee decided to wait for the comments from concerned Technical Authority.

Case is deferred.

Case No.	206 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00044257AM21
RA File Number	05AA04019176 AM21
Licence No and Date	0511000326/22/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	207 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	CORNING TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00044619AM21
RA File Number	05AA04019212 AM21
Licence No and Date	0511000273/22/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to MeitY on 13.10.2021 & 03.12.2021. However, no comments have been received as yet. The applicant informed that the case is of self-ratification case and requested to allow on self-ratification basis. However, as per extant guidelines in respect of such cases, as per RMS rules, if any one of the conditions is satisfied, respective authorisation shall be marked by RMS for consideration by the concerned NC. Accordingly, the case has been marked to the NC. Hence, the Committee decided to wait for the comments from the concerned Technical Authority.

Case is deferred.

Case No.	208 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00045015AM21
RA File Number	03AA04013906 AM21
Licence No and Date	0311000314/22/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	209 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00045915AM21
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	210 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00046707AM21
RA File Number	05AA04020280 AM21
Licence No and Date	0511000422/24/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	211 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00046833AM21
RA File Number	07AA04006120 AM21
Licence No and Date	0711000137/24/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	212 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00048671AM21
RA File Number	05AA04020490 AM21
Licence No and Date	0511000438/28/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	213 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00048813AM21
RA File Number	08AA04005414 AM21
Licence No and Date	0811000188/28/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	214 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00050131AM21
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	215 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00050888AM21
RA File Number	34AA04001656 AM21
Licence No and Date	3411000067/30/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.11.2021 followed by reminders dated 17.12.2021 & 01.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	216 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00050970AM21
RA File Number	34AA04001658 AM21
Licence No and Date	3411000065/30/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 17.12.2021 & 01.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	217 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00052043AM21
RA File Number	05AA04021212 AM21
Licence No and Date	0511000541/31/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	218 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00051251AM21
RA File Number	09AA04003160 AM21
Licence No and Date	0911000098/31/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written	

comments of MSME vide email dated 31.03.2022 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	81059000	Pin Platformseal (Containing L-605 Cobalt Alloy Rod)	1300 Number	1	81059000	L-605 (Cobalt Alloy Rod)	105.49Kg inclusive of 238% after 1/3 rd recovery of scrap
2	81059000	Bushing - Inner Cover Plate(Containing L-605 Cobalt Alloy Rod)	100 Number	2	81059000	L-605 (Cobalt Alloy Rod)	62.80Kg inclusive of 284% after 1/3 rd recovery of scrap

Note:

1. Per unit weight of Sl. No. 1 & 2 of item of export is 23.97g and 163.40g respectively.
2. The applicant should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

Case No.	219 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00052246AM21
RA File Number	31AA04004626 AM21
Licence No and Date	3111000051/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	220 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00052251AM21
RA File Number	03AA04014575 AM21
Licence No and Date	0311000466/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	221 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00052316AM21
RA File Number	03AA04015637 AM21
Licence No and Date	0311000590/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	222 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00052354AM21
RA File Number	34AA04001660 AM21
Licence No and Date	3411000064/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 17.12.2021 & 01.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	

RA may take suitable consequential action accordingly.

Case No.	223 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00055488AM21
RA File Number	34AA04001587 AM21
Licence No and Date	3411000055/05/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter has been received. Therefore, the Committee decided to forward the applicant's reply to concerned TE for examination & comments. Case is deferred.	

Case No.	224 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00056988AM21
RA File Number	09AA04003678 AM21
Licence No and Date	0911000146/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	225 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00057007AM21
RA File Number	09AA04003679 AM21
Licence No and Date	0911000147/07/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	226 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00057016AM21
RA File Number	09AA04003681 AM21
Licence No and Date	0911000148/07/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	227 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00057174AM21
RA File Number	09AA04003653 AM21
Licence No and Date	0911000152/07/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	228 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00056924AM21
RA File Number	09AA04003657 AM21
Licence No and Date	0911000143/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	229 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00056976AM21
RA File Number	09AA04003660 AM21
Licence No and Date	0911000144/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	230 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00058405AM21
RA File Number	09AA04003593 AM21
Licence No and Date	0911000162/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	231 / NC/1/MEET/Mar/202122/16
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00058101AM21
RA File Number	09AA04003624 AM21
Licence No and Date	0911000164/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	232 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00058106AM21
RA File Number	09AA04003630 AM21
Licence No and Date	0911000163/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	233 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00058126AM21
RA File Number	09AA04003598 AM21
Licence No and Date	0911000159/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet.	

Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	234 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00058199AM21
RA File Number	09AA04003638 AM21
Licence No and Date	0911000160/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	235 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00059768AM21
RA File Number	09AA04003684 AM21
Licence No and Date	0911000168/11/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	236 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00060350AM21
RA File Number	09AA04003649 AM21

Licence No and Date	0911000172/12/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	237 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00062021AM21
RA File Number	05AA04023628 AM21
Licence No and Date	0511000776/13/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	238 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00064857AM21
RA File Number	05AA04024143 AM21
Licence No and Date	0511000823/18/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	239 / NC/1/MEET/Mar/202122/16
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Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00066798AM21
RA File Number	05AA04024306 AM21
Licence No and Date	0511000889/20/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	240 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00067291AM21
RA File Number	09AA04003682 AM21
Licence No and Date	0911000224/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	241 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00067296AM21
RA File Number	09AA04003680 AM21
Licence No and Date	0911000149/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on	

04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	242 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00068333AM21
RA File Number	05AA04024171 AM21
Licence No and Date	0511000930/22/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	243 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00072661AM21
RA File Number	09AA04004105 AM21
Licence No and Date	0911000257/29/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	244 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00079970AM21

RA File Number	09AA04004458 AM21
Licence No and Date	0911000319/09/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	245 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00080035AM21
RA File Number	09AA04004457 AM21
Licence No and Date	0911000321/09/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	246 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00082443AM21
RA File Number	05AA04029272 AM21
Licence No and Date	0511001201/12/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	247 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected

Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00082458AM21
RA File Number	09AA04004393 AM21
Licence No and Date	0911000324/12/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.02.2022 followed by reminders dated 01.03.2022 & 16.03.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	248 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00087856AM21
RA File Number	07AA04008295 AM21
Licence No and Date	0711000526/19/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 31.01.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	249 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00088463AM21
RA File Number	03AA04022506 AM21
Licence No and Date	0311001571/22/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 28.07.2021 followed by reminders dated 12.08.2021 & 27.08.2021 were issued to the applicant for providing complete	

information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly

Case No.	250 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00098070AM21
RA File Number	05AA04037450 AM21
Licence No and Date	0511001604/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 28.07.2021 followed by reminders dated 12.08.2021 & 27.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	251 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00098145AM21
RA File Number	05AA04036042 AM21
Licence No and Date	0511001561/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	252 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00098794AM21

RA File Number	03AA04024930 AM21
Licence No and Date	0311002032/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 28.07.2021 followed by reminders dated 12.08.2021 & 27.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly	

Case No.	253 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	DYNA FORCE HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00098905AM21
RA File Number	31AA04006952 AM21
Licence No and Date	3111000203/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 28.07.2021 followed by reminders dated 12.08.2021 & 27.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	254 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00099123AM21
RA File Number	05AA04032926 AM21
Licence No and Date	0511001613/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.07.2021 followed by reminders dated 28.07.2021 & 12.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	255 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00101601AM21
RA File Number	04AA04007262 AM21
Licence No and Date	0411000416/11/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-3) on 31.01.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	256 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00103198AM21
RA File Number	03AA04024932 AM21
Licence No and Date	0311002031/15/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	257 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00103199AM21
RA File Number	03AA04024933 AM21
Licence No and Date	0311002030/15/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	258 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00027823AM22
RA File Number	03AA04033556 AM21
Licence No and Date	0311003351/27/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	259 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00111189AM22
RA File Number	31AA04006976 AM22
Licence No and Date	3111000394/10/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	260 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00126093AM22
RA File Number	03AA04024973 AM22
Licence No and Date	0311004980/28/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	261 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00127158AM22
RA File Number	05AA04031461 AM22
Licence No and Date	0511003390/30/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	262 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00177292AM22
RA File Number	07AA04024241 AM22
Licence No and Date	0711001856/06/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	263 / NC/1/MEET/Mar/202122/16
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Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00177995AM22
RA File Number	05AA04074198 AM22
Licence No and Date	0511004562/06/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	264 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00178122AM22
RA File Number	05AA04073366 AM22
Licence No and Date	0511004564/06/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	265 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00180962AM22
RA File Number	05AA04075480 AM22
Licence No and Date	0511004620/09/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet.	

Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	266 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00181384AM22
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	267 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00182700AM22
RA File Number	03AA04082296 AM22
Licence No and Date	0311006892/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	268 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	HONDA TRADING CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00182825AM22
RA File Number	05AA04067748 AM22

Licence No and Date	0511004683/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.12.2021 followed by reminders dated 04.01.2022& 19.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly	

Case No.	269 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00182936AM22
RA File Number	05AA04080691 AM22
Licence No and Date	0511004692/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	270 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	271 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved

Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00184169AM22
RA File Number	34AA04007017 AM22
Licence No and Date	3411001113/15/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME vide email dated 31.03.2022 as under: 1. The quantity of relevant import items at Sl. No. 1 to 10 may be allowed as per GN-4. 2. The quantity of relevant import items at Sl. No. 11 to 14 may be allowed as per 1.05Kgs/Kg content in the export product. 3. The quantity of relevant import item at Sl. No. 15 may be allowed as per 1.01Kgs/Kg content in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	272 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FREEDOM OPHTHALMIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00184237AM22
RA File Number	04AA04025998 AM22
Licence No and Date	0411001451/15/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	273 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00185563AM22
RA File Number	02AA04024897 AM22
Licence No and Date	0211001225/16/09/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	274 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00185599AM22
RA File Number	34AA04007642 AM22
Licence No and Date	3411001121/16/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 30.11.2021 followed by reminders dated 15.12.2021 & 30.12.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	275 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00185632AM22
RA File Number	05AA04079847 AM22
Licence No and Date	0511004784/16/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	276 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DIEHL METAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00185284AM22
RA File Number	31AA04027077 AM22
Licence No and Date	3111000574/16/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	277 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DAETWYLER SWISSTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00185296AM22
RA File Number	31AA04007952 AM21
Licence No and Date	3111000524/16/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	278 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00186220AM22
RA File Number	09AA04014454 AM22
Licence No and Date	0911001564/17/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	279 / NC/1/MEET/Mar/202122/16
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Case Status	Case Approved
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00186538AM22
RA File Number	10AA04009435 AM22
Licence No and Date	1011000544/17/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under: 1. The quantity of import item (PVC Compound) may be allowed as 1.10Kgs/kg content in the export product. 2. The quantity of import item (Stainless Steel Capillary (Needle Assembly) of relevant diameter and length) may be allowed as net plus 2% wastage. 3. The quantity of import item (Evident Paper – Plastic Sheet/Roll (Self Adhesive)) may be allowed as 1.10Sq.meter/Sq. meter content in the export product. 4. The quantity of rest of import items may be allowed as net plus 1% wastage. RA concerned may take further necessary action as per the decision of NC.	

Case No.	280 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BOSON MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00187412AM22
RA File Number	26AA04003764 AM22
Licence No and Date	2611000237/18/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	281 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00189616AM22
RA File Number	09AA04014458 AM22
Licence No and Date	0911001580/21/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	282 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00189401AM22
RA File Number	09AA04014451 AM22
Licence No and Date	0911001578/21/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	283 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00189409AM22
RA File Number	09AA04014504 AM22
Licence No and Date	0911001579/21/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	284 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00190672AM22
RA File Number	34AA04007843 AM22
Licence No and Date	3411001156/22/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under: 1. The quantity of import items at Sl. No. 1, 2 & 4 may be allowed @ 1.02Kgs/kg net content in the export product for each item separately. 2. The quantity of import item at Sl. No. 3 may be allowed as net plus 1% wastage. RA concerned may take further necessary action as per the decision of NC.	

Case No.	285 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00191784AM22
RA File Number	34AA04007880 AM22
Licence No and Date	3411001163/23/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME vide email dated 31.03.2022 as under: 1. The quantity of relevant import items at Sl. No. 1 to 9 may be allowed as per GN-4. 2. The quantity of relevant import items at Sl. No. 10 to 12 may be allowed as per 1.05Kgs/Kg content in the export product. 3. The quantity of relevant import item at Sl. No. 13 may be allowed as per 1.01Kgs/Kg content in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	286 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00195061AM22
RA File Number	09AA04014462 AM22
Licence No and Date	0911001628/27/09/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	287 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	288 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00196563AM22
RA File Number	52AA04016381 AM22
Licence No and Date	5211001377/28/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	289 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00196567AM22

RA File Number	08AA04030997 AM22
Licence No and Date	0811002732/28/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	290 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00196746AM22
RA File Number	03AA04080207 AM22
Licence No and Date	0311007325/28/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and MeitY informed that the input data provided by the applicant mismatched. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of MeitY: 1. To provide the correct data per unit content without wastage included. Case is deferred.	

Case No.	291 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00197475AM22
RA File Number	07AA04034660 AM22
Licence No and Date	0711002025/29/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	292 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00198635AM22
RA File Number	03AA040106141 AM22
Licence No and Date	0311007377/30/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that DPIIT had furnished their comments vide U. O. No. P-47011/140/2020-TSW dated 13.12.2021. Further, as per NC decision, the case was referred to Consultant (Tech-3) to take his opinion in this matter. Consultant (Tech-3) has furnished comments vide email dated 31.03.2022. The case was discussed in the meeting and the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0311002759 dated 25.03.2021 as per comments of Consultant (Tech-3) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
90289010	Support and Lamination Assembly (Net Contents:- 1) Mazak Ingots: 15309.000 Kgs, 2) 48% Ni:Fe Cold Rolled Strip in coil form (Thickness 0.345 mm +/- 5%) : 9675.288 Kgs, 3) 80% Ni:Fe Cold Rolled Strip in coil form (0.335 mm Thick +/-5%):3306.744 Kgs)	1020600 Number	72269210	48% Ni:Fe Cold Rolled Strip in coil form (Thickness 0.345 mm +/- 5%)	73% wastage allowed

Note: The grade & type of import shall be same as used in export item.

RA concerned may take suitable consequential action accordingly.

Case No.	293 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00202227AM22
RA File Number	05AA04087053 AM22
Licence No and Date	0511005181/04/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the comments for import items at Sl. No. 3 to 12 have been received from Consultant (Tech-1). Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (SKB) for comments on rest of the import items. Case is deferred.	

Case No.	294 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00203424AM22
RA File Number	03AA04028824 AM22
Licence No and Date	0311007494/05/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.12.2021 followed by reminders dated 04.01.2022 & 19.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	295 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00204104AM22
RA File Number	10AA04009797 AM22
Licence No and Date	1011000593/06/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under: 1. The quantity of import item (PVC Compound) may be allowed as 1.10Kgs/kg content in the export product.	

2. The quantity of import item (**Stainless Steel Capillary (Needle Assembly) of relevant diameter and length**) may be allowed as **net plus 2% wastage**.
3. The quantity of import item (**Evident Paper – Plastic Sheet/Roll (Self Adhesive)**) may be allowed as **1.10Sq.meter/Sq. meter content in the export product**.
4. The quantity of rest of import items may be allowed as **net plus 1% wastage**.

RA concerned may take further necessary action as per the decision of NC.

Case No.	296 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00204616AM22
RA File Number	05AA04088593 AM22
Licence No and Date	0511005252/06/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.11.2021& 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	297 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00206118AM22
RA File Number	05AA04088451 AM22
Licence No and Date	0511005289/07/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	298 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	CHEMICO SYNTHETICS LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00206119AM22				
RA File Number	05AA04088845 AM22				
Licence No and Date	0511005290/07/10/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0511001601 dated 05.03.2021 as per written comments of MSME vide email dated 31.03.2022 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81101000	Antimony Metal (Sb 99.65% Min.)	515000.00 Kgs	28419000	Sodium Antimonate (Sb Content 48% to 49%)	1.14Kgs/Kg content in the export product
RA concerned may take further necessary action as per the decision of NC.					

Case No.	299 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00207003AM22
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	300 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00207035AM22
RA File Number	31AA04027760 AM22
Licence No and	3111000609/08/10/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	301 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00211839AM22
RA File Number	05AA04090770 AM22
Licence No and Date	0511005409/13/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	302 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00212738AM22
RA File Number	05AA04071693 AM22
Licence No and Date	0511005449/14/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	303 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved

Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00220527AM22
RA File Number	34AA04008707 AM22
Licence No and Date	3411001296/21/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under: 1. The quantity of import items at Sl. No. 1, 2 & 4 may be allowed @ 1.02Kgs/kg net content in the export product for each item separately. 2. The quantity of import item at Sl. No. 3 may be allowed as net plus 1% wastage. RA concerned may take further necessary action as per the decision of NC.	

Case No.	304 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00221838AM22
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	305 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00221925AM22
RA File Number	05AA04093087 AM22
Licence No and Date	0511005562/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on	

22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	306 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	CML BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00222062AM22
RA File Number	10AA04010423 AM22
Licence No and Date	1011000606/22/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:	
1. The description of import item at Sl. No. 1 to 19 may be amended as “ Bromo Butyl Vacuum Rubber Stopper ” and the quantity may be allowed with 1% wastage .	
RA concerned may take further necessary action as per the decision of NC.	

Case No.	307 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00222084AM22
RA File Number	09AA04016217 AM22
Licence No and Date	0911001755/22/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	308 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00222096AM22
RA File Number	09AA04015948 AM22
Licence No and Date	0911001756/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	309 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00222121AM22
RA File Number	09AA04015955 AM22
Licence No and Date	0911001757/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	310 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00222148AM22
RA File Number	04AA04032311 AM22
Licence No and Date	0411001681/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	311 / NC/1/MEET/Mar/202122/16
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Case Status	Case Deferred
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00224296AM22
RA File Number	03AA04080778 AM22
Licence No and Date	0311007865/24/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	312 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00224744AM22
RA File Number	09AA04015946 AM22
Licence No and Date	0911001759/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	313 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	G. R. ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00224810AM22
RA File Number	03AA040112417 AM22
Licence No and Date	0311007892/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the	

Committee decided to wait for the comments.

Case is deferred.

Case No.	314 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00225116AM22
RA File Number	09AA04015941 AM22
Licence No and Date	0911001765/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	315 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KIDS-E-DENTAL LLP
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00225263AM22
RA File Number	03AA040109004 AM22
Licence No and Date	0311007903/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 03.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	316 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00231110AM22
RA File Number	34AA04008889 AM22

Licence No and Date	3411001346/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.11.2021 followed by reminders dated 15.12.2021 & 30.12.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	317 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	VEELINE MEDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00231479AM22
RA File Number	02AA04031810 AM22
Licence No and Date	0211001433/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	318 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	319 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected

Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00230479AM22
RA File Number	34AA04008884 AM22
Licence No and Date	3411001345/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	320 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00230489AM22
RA File Number	34AA04008849 AM22
Licence No and Date	3411001350/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	321 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00230768AM22
RA File Number	09AA04016213 AM22
Licence No and Date	0911001797/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred	

Case No.	322 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00230859AM22
RA File Number	03AA040115086 AM22
Licence No and Date	0311008032/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of DPIIT vide U. O. No.P-47011/140/2020-TSW dated 01.02.2022: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	323 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00239932AM22
RA File Number	03AA040113488 AM22
Licence No and Date	0311008205/02/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	324 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00240590AM22
RA File Number	10AA04010894 AM22
Licence No and Date	1011000616/03/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:

1. The quantity of import item (PVC Compound) may be allowed as **1.10Kgs/kg content in the export product.**
2. The quantity of import item (**Stainless Steel Capillary (Needle Assembly) of relevant diameter and length**) may be allowed as **net plus 2% wastage.**
3. The quantity of import item (**Evident Paper – Plastic Sheet/Roll (Self Adhesive)**) may be allowed as **1.10Sq.meter/Sq. meter content in the export product.**
4. The quantity of rest of import items may be allowed as **net plus 1% wastage.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	325 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00240920AM22
RA File Number	03AA040106962 AM22
Licence No and Date	0311008241/03/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant's reply of deficiency letter was referred to MeitY on 24.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	326 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00241248AM22
RA File Number	07AA04038536 AM22
Licence No and Date	0711002290/03/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	327 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00244702AM22
RA File Number	05AA04095451 AM22
Licence No and Date	0511005980/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 22.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	328 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00244727AM22
RA File Number	03AA040113676 AM22
Licence No and Date	0311008342/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on	

02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	329 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00244825AM22
RA File Number	09AA04016954 AM22
Licence No and Date	0911001824/08/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	330 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00245060AM22
RA File Number	04AA04034438 AM22
Licence No and Date	0411001776/08/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MeitY as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90011000	Single Mode Optical Fiber	287957777 Meter	70022090	Perform of Silica Type G 652D	7767.09 Kgs with Nil wastage

RA concerned may take further necessary action as per the decision of NC.

Case No.	331 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00244584AM22
RA File Number	09AA04016218 AM22
Licence No and Date	0911001822/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	332 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00245702AM22
RA File Number	03AA040112804 AM22
Licence No and Date	0311008364/09/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	333 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	MICRODEV SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00246034AM22
RA File Number	13AA04019037 AM22
Licence No and Date	1311000736/09/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.12.2021	

followed by reminders dated 04.01.2022 & 19.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.	334 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00246185AM22
RA File Number	09AA04016406 AM22
Licence No and Date	0911001830/09/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME:	
1. To provide details of manufacturing process with step-wise wastage. 2. To provide net content of import in export product.	
Case is deferred.	

Case No.	335 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00246338AM22
RA File Number	03AA040112803 AM22
Licence No and Date	0311008380/09/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	336 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00254361AM22
RA File Number	05AA04095198 AM22
Licence No and Date	0511006143/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	337 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ROTHERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00254462AM22
RA File Number	31AA04029667 AM22
Licence No and Date	3111000707/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	338 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	339 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00257437AM22
RA File Number	09AA04017707 AM22
Licence No and Date	0911001880/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	340 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00257683AM22
RA File Number	07AA04039456 AM22
Licence No and Date	0711002413/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	341 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00260861AM22
RA File Number	09AA04017797 AM22
Licence No and Date	0911001885/22/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on	

02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	342 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00261392AM22
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	343 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00261393AM22
RA File Number	56AA04006693 AM22
Licence No and Date	5611000608/22/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MeitY on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	344 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00262145AM22

RA File Number	03AA040116630 AM22
Licence No and Date	0311008753/23/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	345 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00262618AM22
RA File Number	05AA040103905 AM22
Licence No and Date	0511006389/23/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	346 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00262678AM22
RA File Number	34AA04009504 AM22
Licence No and Date	3411001439/23/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.11.2021 followed by reminders dated 15.12.2021 & 30.12.2021 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	347 / NC/1/MEET/Mar/202122/16
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Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	348 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AGRI PROCESS INNOVATIONS TECHNOLOGIES LLP
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00263865AM22
RA File Number	07AA04039847 AM22
Licence No and Date	0711002447/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	349 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00263455AM22
RA File Number	03AA040122817 AM22
Licence No and Date	0311008812/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet.	

Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	350 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00263599AM22
RA File Number	31AA04029611 AM22
Licence No and Date	3111000718/24/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	351 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00263621AM22
RA File Number	34AA04009507 AM22
Licence No and Date	3411001443/24/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 31.01.2022 followed by reminders dated 15.02.2022 & 02.03.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Case No.	352 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00263834AM22

RA File Number	31AA04029998 AM22
Licence No and Date	3111000719/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	353 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00264748AM22
RA File Number	02AA04034620 AM22
Licence No and Date	0211001549/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.12.2021 followed by reminders dated 04.01.2022 & 19.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	354 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00265187AM22
RA File Number	10AA04013305 AM22
Licence No and Date	1011000652/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under: 1. The quantity of import item(PVC Compound) may be allowed as 1.10Kgs/kg content in the export product. 2. The quantity of import item (Stainless Steel Capillary (Needle Assembly) of relevant diameter and length) may be allowed as net plus 2% wastage. 3. The quantity of import item (Evident Paper – Plastic Sheet/Roll (Self Adhesive)) may be allowed as	

1.10Sq.meter/Sq. meter content in the export product.

4. The quantity of rest of import items may be allowed as **net plus 1% wastage**.

RA concerned may take further necessary action as per the decision of NC.

Case No.	355 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00265298AM22
RA File Number	03AA040123095 AM22
Licence No and Date	0311008856/25/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	356 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00265948AM22
RA File Number	05AA040102749 AM22
Licence No and Date	0511006453/26/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	357 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00268278AM22
RA File Number	07AA04039862 AM22

Licence No and Date	0711002481/28/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-3) on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	358 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00269128AM22
RA File Number	09AA04017908 AM22
Licence No and Date	0911001959/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	359 / NC/1/MEET/Mar/202122/16
Case Status	Case Rejected
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00269209AM22
RA File Number	02AA04034683 AM22
Licence No and Date	0211001560/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.12.2021 followed by reminders dated 04.01.2022 & 19.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Case No.	360 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred

Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	361 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00269423AM22
RA File Number	04AA04036366 AM22
Licence No and Date	0411001915/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-3) on 03.12.2021 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	362 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00268941AM22
RA File Number	09AA04017911 AM22
Licence No and Date	0911001957/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

Case is deferred.

Case No.	363 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00268943AM22
RA File Number	09AA04017909 AM22
Licence No and Date	0911001958/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	364 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MAHINDRA SANYO SPECIAL STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00270328AM22
RA File Number	03AA040118464 AM22
Licence No and Date	0311009043/30/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	365 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00321178AM22
RA File Number	09AX04000137 AM22
Licence No and Date	0911002306/17/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.02.2022 & 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	366 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HYDAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00356122AM22
RA File Number	32AX04000133 AM22
Licence No and Date	3211002520/15/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	367 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00356326AM22
RA File Number	08AX04000381 AM22
Licence No and Date	0811004068/15/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to MSME on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	368 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00357011AM22
RA File Number	07AX04000340 AM22
Licence No and Date	0711003230/16/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	369 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00357037AM22
RA File Number	31AX04000066 AM22
Licence No and Date	3111001090/16/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	370 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00357590AM22
RA File Number	03AX04001201 AM22
Licence No and Date	0311011472/16/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. End use and function of export items. 2. Weight of export item and net content of import in it. 3. Generic name of import item with catalogue. 4. Manufacturing process in detail to justify wastage of 54 % (wastage at each stage of manufacture) on import.	

Case is deferred.

Case No.	371 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00358203AM22
RA File Number	03AX04000852 AM22
Licence No and Date	0311011490/17/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	372 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00358319AM22
RA File Number	05AX04000937 AM22
Licence No and Date	0511009248/17/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	373 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00358586AM22
RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	374 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00359350AM22
RA File Number	05AX04000998 AM22
Licence No and Date	0511009449/18/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	375 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00364807AM22
RA File Number	07AX04000407 AM22
Licence No and Date	0711003293/23/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	376 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022

HQ File Number	HQRNORM APPLY 00366886AM22
RA File Number	07AX04000420 AM22
Licence No and Date	0711003297/24/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	377 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00367122AM22
RA File Number	03AX04000220 AM22
Licence No and Date	0311011781/25/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and MeitY informed that the quantity calculated @ wastage claimed 2.5% is less than the wastage allowed @2% as the data input provided by the applicant mismatched. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of MeitY: 1. To provide the correct data per unit content without wastage included. Case is deferred.	

Case No.	378 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00367132AM22
RA File Number	03AX04000890 AM22
Licence No and Date	0311011787/25/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and MeitY informed that the input data provided by the applicant mismatched. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of MeitY:	

1. To provide the correct data per unit content without wastage included.

Case is deferred.

Case No.	379 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00367266AM22
RA File Number	04AX04000245 AM22
Licence No and Date	0411002747/25/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MeitY on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	380 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00370607AM22
RA File Number	34AX04000234 AM22
Licence No and Date	3411001766/28/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 23.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	381 / NC/1/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00370748AM22
RA File Number	34AX04000316 AM22
Licence No and	3411001877/28/02/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	382 / NC/1/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202122/ 16 and 31/03/2022
HQ File Number	HQRNORM APPLY 00370212AM22
RA File Number	34AX04000295 AM22
Licence No and Date	3411001869/28/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME vide email dated 31.03.2022 as under: 1. The quantity of relevant import items at Sl. No. 1 to 20 may be allowed as per GN-4. 2. The quantity of relevant import item at Sl. No. 21 may be allowed on net to net basis. 3. The quantity of relevant import items at Sl. No. 22 & 23 may be allowed as per 1.05Kgs/Kg content in the export product. 4. The quantity of relevant import item at Sl. No. 24 may be allowed as per 1.01Kgs/Kg content in the export product. RA concerned may take suitable consequential action accordingly.	